

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.1524 of 2003

This the 13th day of June, 2003
(Vacation Bench)

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

V.C. Jain
S/o (Late) Shri Gangadhar Jain
Principal Kendriya Vidyalaya No.2 Jhansi (Retd.)
.....Applicant
(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India & Ors

1. The Secretary,
Ministry of HRD Deptt. of Education
(S.E. & H.E.), Shastri Bhawan,
New Delhi-110001.

2. The Chairman
K.V.S., Shastri Bhawan,
New Delhi.

3. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016,

4. Shri Puran Chand
Deputy Commissioner (Admn.)
KVS, New Delhi.

.....Respondents

ORDER (ORAL)

GOVINDAN S. TAMPI, MEMBER (A) :

Heard Shri M.K. Bhardwaj, Learned counsel for
the applicant.

2. He aggrieved by the order F.8-54/89-KVS(Vig)
dated 24.7.2000 passed by the Commissioner treating
the period of suspension of the applicant from
7.12.1989 to 29.11.1991 as "Dies-non". Shri Bhardwaj,
Learned counsel points out that this order has been
issued by the Commissioner, which is not a competent
authority for this purpose. He states that his appeal

(2)

filed on 31.3.2000 is still pending decision though nearly three years have been gone before filing of the OA.

3. In the above circumstances, I consider it appropriate, at this stage, even without issuing notice to the respondents, to direct the respondents to consider the appeal filed by the applicant dated 31.3.2000 and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

4. OA is disposed of at the admission stage itself in the aforesated terms

(GOVINDAN S. TAMPI)
MEMBER (A)

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